

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 54
TP (Co. Act.)-02(PB)/2024
Old CP No. 06/2016

IN THE MATTER OF:

Tata Teleservices Limited And Anr.	...	Applicant/Petitioner
Vs		
Loop Telecom Limited	...	Respondent

Order under Section 433(e)/433(f) of the Companies Act, 1956.

Order delivered on 07.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Mansoor Ali Shoket, Mr. Kunal Singh, Mr. Tanmay Jain, Advs.
For Respondent :

ORDER

Ld. Counsel Mr. Kunal Singh for the petitioner appeared and sought time to file Vakalatnama in the matter.

Since this is an old matter transferred from the Hon'ble High Court of Delhi through electronic mode, the parties are directed to file hard copies of the pleadings for verification.

At the request, list the matter **on 24.07.2024.**

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)